



PUNJAB STATE TRANSMISSION CORPORATION LIMITED

(Regd. Office: PSEB Head Office, The Mall, Patiala-147001, Punjab, India)

Corporate Identity Number: U40109PB2010SGC033814, Web Site: www.pstcl.org

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
Memo.No: 1785 /SO/OA

Dated: 18.7.18

Sub: Comments/ Suggestions on the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018.

Ref: CERC Public Notice No. L-1/132/2013-CERC dated 29.06.2018.


Please find enclosed herewith comments/ suggestions of Punjab SLDC on subject cited draft regulations for kind consideration of the Hon'ble Commission.


Chief Engineer/ SLDC,
PSTCL, Ablowal (Patiala)

Comments/ Suggestions on the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018:

After scrutinizing the draft amendment regulations, Punjab SLDC wishes to submit following comments/ suggestions:-

1. There may be instances when the "Area Clearing Price (ACP)" for a particular area is not available e.g. in case trading/ transactions in particular area are NIL. Price to be considered in such cases (at frequency of Below 50.01 Hz and Not below 50.00 Hz) needs to be stipulated.
2. A unanimous reference/ website to ascertain the Power Exchange having a market share of 80% or more in energy terms on daily basis may be specified, so as to avoid any ambiguity/ discontent in this regard (especially in future where market share may vary).
3. In view of Sr. No. 1 & 2 above, it is proposed that in order to implement the subject cited draft amendments:-
 - National Load Despatch Centre (NLDC) may be asked to display on its website the details of Daily Break-up of Exchange wise Open Access market share (from where the Power Exchange having market share of 80% or more may be identified).
 - Regional Load Despatch Centres (RLDCs) may be asked to display on their websites the daily DSM price to be considered at frequency of Below 50.01 Hz and Not below 50.00 Hz (or complete frequency-DSM rate table, if feasible) in respect of each area under their jurisdiction in order to avoid any ambiguity/ discontent/ dispute w.r.t. calculation of DSM charges.
4. With reference to Sr.No. 4.19 of draft amendment, it may be clarified that the additional surcharge of 20% of daily base DSM shall be applicable if there is atleast one violation in a day where sign of deviation has not changed after 6 time blocks (irrespective of the number of such violations afterwards, during the same day).


**Chief Engineer/ SLDC,
PSTCL, Ablowal (Patiala)**